

है। इस समिति में कोयला विभाग, इस्पात विभाग, केन्द्रीय विद्युत प्राधिकरण, योजना आयोग, रेलवे और अन्य संबंधित विभागों के प्रतिनिधि हैं। उत्पादन बढ़ाकर इस्पात क्षेत्र और अन्य उपभोक्ता क्षेत्रों को गंग पूरी करने के लिए नई खानें खोली जा रही हैं और चालू खानों का पुनर्गठन किया जा रहा है।

Raising of Power Tariff by D.V.C.

4790. SHRI SOMNATH CHATTERJEE: Will the Minister of ENERGY be pleased to state:

(a) whether any decision has been taken by Damodar Valley Corporation to raise the power tariff and, if so, the extent thereof and the date when such increased rates will come into force;

(b) whether the Chief Minister of West Bengal has protested against such unilateral escalation of power tariff which is bound to have adverse reaction and if so, what is Government's reaction thereto; and

(c) whether the Chairman of the Damodar Valley Corporation has taken the decision to raise the power tariff without the concurrence of and without consultation with the participating States, viz., the States of West Bengal and Bihar and if so, the reactions therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) DVC's proposal for enhancement of tariff by 7 paise per unit was placed at the 440th meeting of the Corporation held on 28th and 29th April, 1982. Both the Members of the participating State Governments of Bihar and West Bengal did not agree to the proposal. Subsequently, Govt. of India issued directive under Section 48 of the DVC Act, 1948 (14 of 1948) to increase tariff by 7 paise/Kwh. The directive is proposed to be placed soon before the Corporation for adoption of the revised tariff and thereafter, the new tariff will become effective after three months from the date of issue of notice by the DVC management to the consumers.

1804 L.S.—4

(b) The Chief Minister of West Bengal did write to Central Government on the subject. The Chief Minister has already been informed about the tariff revision. Tariff is related to costs of generations and has to change when costs increase and investment requirements are to be met.

(c) Does not arise in view of (a) above.

भारतीय तेल निगम के कार्यकरण में भ्रष्टाचार

4791. श्री मूल चन्द्र डागा : क्या पेट्रोलियम, रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को भारतीय तेल निगम के कार्यकरण और उसके द्वारा किए गए सादों में भ्रष्टाचार तथा भाई भतीजावाद के बारे में कोई शिकायतें मिली हैं ; और

(ख) यदि हां, तो क्या सरकार ने इन शिकायतों के आधार पर कोई जांच करवाई है और यदि हां, तो उसके क्या परिणाम निकले ?

श्री. रसायन और उर्वरक मंत्री (श्री पी. शिव शंकर) : (क) और (ख) सामान्य प्रकृति की शिकायतें समय समय पर प्राप्त होती हैं और जहां आवश्यक होता है उनके उपचार के उपायों के लिए उनकी जांच की जाती है।

Setting up Automatic Telephone Exchange at Tirunelveli and Nagercoil Tamil Nadu

4792. SHRI K. T. KOSALRAM: Will the Minister of COMMUNICATIONS be pleased to state:

(a) how long the building for automatic telephone exchange in Tirunelveli and Nagercoil, Tamil Nadu is lying empty;

(b) when the building for automatic telephone exchange in Nagercoil Tamil Nadu was completed; and